

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Ins) No.523 of 2020

[Arising out of Order dated 15.01.2020 passed by National Company Law Tribunal, Ahmedabad Bench, Ahmedabad in C.P. (I.B) No.580 /NCLT/AHM/2018]

IN THE MATTER OF:

V.V. & Sons LLC
P.O. Box No.105
Dubai,
United Arab Emirates

Before NCLT

Petitioner/
Operational Creditor

Before NCLAT

Appellant

Versus

M/s Bajaj Herbals Ltd.
405, 4th Floor,
Sarhik-II
Sarkhej Gandhinagar
Highway,
Vastrapur,
Ahmedabad 380015
Gujarat State

Respondent/
Corporate Debtor

Respondent

For Appellant:

Shri Shyam Babu Baishya, Advocate

For Respondent:

Shri Navin Pahwa, Sr. Advocate with Shri Karan Valecha and Shri Jaimin Dave, Advocates

ORDER
(Virtual Mode)

19.02.2021 The Counsel for Appellant Shri Shyam Babu Baishya submits that he has instructions from the Appellant to withdraw the Appeal. He makes a request for permission to withdraw the Appeal with liberty to approach appropriate Forum for appropriate relief.

The Appeal is disposed as withdrawn without liberty to challenge the same Impugned Order but with liberty to pursue appropriate relief in appropriate Forum.

The Appeal is disposed accordingly.

[Justice A.I.S. Cheema]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)

rs/md